

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-668/ND/2023

IN THE MATTER OF:

Ajay Kumar Gupta

...PETITIONER

Vs.

State Bank of India

...RESPONDENT

Section

U/s 94(1) of IB Code, 2016

Order delivered on 07.02.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv Karan Grover

For the Respondent

**:Adv. Deepak Biswas, Adv. Harshit
Gupta (For Respondent No.2
Northern Arc Capital Limited)**

ORDER

Ld. Counsel for the Petitioner is present. Ld. Counsel for the RP is also present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Ld. Counsel for the RP may approach the Registry and cure the defects so that their reply is reflected on the e-portal. Ld. Counsel for the Respondent No. 2 is present and stated that they have received the copy of the report however, they have not received the copy of the petition. Ld. Counsel for the Petitioner undertakes to provide the copy of the petition to the Respondent No. 2. Ld. Counsel for the Respondent No. 2 may file their response to the report within two weeks. List the matter on **06.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)